

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
Court No-II**

Item 22

IA No. 261/22, 262/22, 1350/22,  
1877/22, 478/23, 479/23,  
1351/23

In  
CP(IB) No. 218/Chd/Hry/2020  
(Admitted)

Under Section 9 & 60(5) &  
33 & 19(2), IBC 2016  
Regulations 31, IBBI 2016  
R 11 & 53 & 154 NCLT

**In the matter of:**

Pan Portfolios Pvt. Ltd.

...Petitioner-Operational Creditor

Vs

KSBL Securities Ltd.

...Respondent-Corporate Debtor

**Present:** Mr. Vishav Bharti Gupta, Advocate for the RP.  
Mr. Pawan Kumar Aggarwal, Resolution Professional in person.  
Mr. Amit Gupta, Advocate for respondent Nos.1 and 2 in IA No.478/2023.

**IA No.261/22, 262/22, 1350/22, 1877/22**

None appeared for respondent. Learned counsel for RP is directed to inform the next date of hearing to counsel opposite through email and place that copy of email with affidavit on record so that effective proceedings can take place against the respondent on the next date of hearing. List the matter on 29.11.2023.

**IA No.478/2023**

Affidavit of service has been filed vide diary No.00261/1 dated 25.10.2023. The same is taken on record. Learned counsel for respondent Nos.1 and 2 is present today.

None for the remaining respondents. Let the reply be filed by all the respondents within three weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. List the matter on 29.11.2023.

**IA No.479/2023**

Affidavit of service has been filed vide diary No.00262/1 dated 25.10.2023. The same is taken on record. Mr. Amit Gupta, Advocate for respondent is ready to accept the notice on behalf of the respondents. Let reply be filed within three weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. List the matter on 29.11.2023.

**IA No.1351/23**

This application has been filed under Section 19(2) of the Code. Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 29.11.2023.

Sd/-  
**(Umesh Kumar Shukla)**  
**Member (Technical)**

October 27, 2023  
*Mukta*

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**